

IN THE INCOME TAX APPELLATE TRIBUNAL "C"
BENCH KOLKATA

Before Shri Sanjay Garg, Judicial Member and Shri Girish Agrawal, Accountant Member

I.T.A. No.1111/Kol/2019
Assessment Year: 2015-16

Shri Ram Residency Pvt. Ltd..... Appellant
9, AJC Bose Road, 3rd Floor,
Ideal Centre, Kolkata-700017.
[PAN: AAJCS5082J]

vs.

PCIT, Central-1, Kolkata..... Respondent

Appearances by:

Shri Nirav Sheth, FCA, appeared on behalf of the appellant.

Shri Amal Sudhir Kamat, CIT, appeared on behalf of the Respondent.

Date of concluding the hearing : September 12, 2022

Date of pronouncing the order : September 12, 2022

ORDER

Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 28.02.2019 of the Principal Commissioner of Income Tax, Central-1, Kolkata [hereinafter referred to as 'PCIT'] exercising his revision jurisdiction u/s 263 of the Income Tax Act (hereinafter referred to as the 'Act').

2. The ld. counsel for the assessee has moved a separate application dated 12.09.2022 and has submitted that as per instruction of his client, he may be allowed to withdraw the present appeal. The ld. DR has not objected to the same. In view of this, the appeal of the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal of the assessee stands dismissed as withdrawn.

Kolkata, the 12th September, 2022.

Sd/-
[Girish Agrawal]
Accountant Member

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 12.09.2022.

RS

Copy of the order forwarded to:

1. Shri Ram Residency Pvt. Ltd
2. PCIT, Central-1, Kolkata
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches